THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTICE

NO.HCM.III/166/2019-Judl./Part-1/438 Dated Shillong, the 9th August, 2023

It is hereby notified for the information of all concerned that the FULL BENCH comprising the Hon'ble the Chief Justice, Hon'ble Mr. Justice H.S.Thangkhiew and Hon'ble Mr. Justice W. Diengdoh will sit tomorrow, August 10, 2023 at 10.30 A.M. in Court Room No.1 and the DIVISION BENCH II comprising the Hon'ble the Chief Justice and Hon'ble Mr. Justice B. Bhattacharjee will sit after the rising of the FULL BENCH. Further, the SINGLE BENCHES of Hon'ble Mr. Justice H.S.Thangkhiew and Hon'ble Mr. Justice W. Diengdoh will sit after the rising of the FULL BENCH whereas the SINGLE BENCH of Hon'ble Mr. Justice B. Bhattacharjee will sit at 10.30 A.M. and then after the rising of the DIVISION BENCH II.

By Order,

Memo NO.HCM.III/166/2019-Judl./Part-1/438—A Copy to: JOINT REGISTRAR (LISTING) Dated Shillong, the 9th August, 2023

- 1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The P.A to the Registrar General, High Court of Meghalaya, Shillong for kind information.
- 6. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for kind information.
- 7. The P.S. to the Advocate General/Addl. Advocate General, Shillong for kind information.
- 8. The Deputy Solicitor General/Central Govt. Counsel, High Court of Meghalaya, Shillong for kind information.

- 9. The President/ Secretary, High Court Bar Association, Shillong for kind information.
- 10 The Central Project Coordinator, High Court of Meghalaya, Shillong for kind information and necessary action. He is also requested to get the same uploaded on the Official Website of this High Court.
- 11. The Court Officer concerned for kind information and necessary action.
- 12. All Court Masters concerned for information and necessary action.
- 13. Notice Board.

14. Office File.

JOINT REGISTRAR (LISTING)

9/8/23